MINUTES OF THE MEETING No. 44/13 dated 30.1.2013 (held on 1.2.2013) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. ShriNandLal, Sr. Development Officer, Department of Industrial Policy and Promotion, UdyogBhawan, New Delhi

2. ShriParveen Sharma, Dy.Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, UdyogBhawan, New Delhi

3. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, UdyogBhawan, New Delhi.

The Committee first considered minutes of the ALC Meeting No.43 /13

for confirmation and confirmed and adopted the same without any change.

Case No M-137 NC No.44/13 Dated 30.1.13 (held on 1.2.2013)	M/ s Sunshield Chemicals Ltd, Mumbai F.No.01/83/50/921/AM12/DES-IV RLA F.No.03/95/40/839/AM12 Lic.No.0310675777 dated 10.1.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(ChemDiv). U.O. issued on 7.2.2013. Accordingly, the case is re-listed for 27.2.2013.

Case No M-138 NC No.44/13 Dated 30.1.13 (held on 1.2.2013)	M/ s M/s Apurva India Ltd, Mumbai F.No.01/83/50/474/AM08/DES-IV RLA F.No.03/94/40/1486/AM07 Lic.No.0310431196 dated 31.5.2007

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div). U.O. issued to TA, Deptt. of C&PC(PC Div) on 28.1.2013. Accordingly, the case is re-listed for 27.2.2013.

Case No M-139 NC No.44/13 Dated 30.1.13 (held on 1.2.2013)	M/ s Trance International, Mumbai F.No.01/83/162/423/AM13/DES-IV RLA F.No.03/95/40/455/AM13

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(PC Div). U.O. issued to TA, Deptt. of C&PC(PC Div) on 28.1.2013. Accordingly, the case is re-listed for 27.2.2013.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 44/83-ALC1/2012 **MEETING DATE** : 30.01.2013

1	**Case No.:16/36/83-ALC1/2012**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00641/AM13/	RLA File :03/94/040/00520/AM10/	Lic.No/Date:0310539375 25.09.2009	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2011-Chem.II dated 26.7.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Lubricating Oil Additive Fatty Alcohol (C12-C18) Ester Terpolymer in Base Oil	1 Kg	1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (C12-C18) 4. Relevant Base Oil	0.083 Kg 0.078 Kg 0.274 Kg 0.500 Kg

(M.S Drums/Barrels as per the packing policy)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

2	**Case No.:16/44/83-ALC1/2012**	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00815/AM13/	RLA File :03/94/040/00895/AM11/	Lic.No/Date:0310609865 06.01.2011	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.2.2013. Accordingly, the case is re-listed for 27.2.2013.

3	**Case No.:10/48/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:27.02.2013

Decision : Re-listed for 27.2.2013.

4	**Case No.:15/48/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:27.02.2013

Decision : Re-listed for 27.2.2013.

5	**Case No.:3/52/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:27.02.2013

Decision : Re-listed for 27.2.2013.

6	**Case No.:4/52/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:27.02.2013

Decision : Re-listed for 27.2.2013.

7	**Case No.:17/44/83-ALC1/2012**	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00816/AM13/	RLA File :03/94/040/00144/AM12/	Lic.No/Date:0310632118 20.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2011-Chem.II dated 15.9.2011, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
As approved by NC	-do-	As approved by NC	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

8	**Case No.:11/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda. The case transferred from DES-III on 29.11.2012. Hard copy sent to Deptt of Pharma on 29.9.2011 issued by DES-III and on 8.2.2013 issued by this section. Accordingly, the case is re-listed for 27.2.2013.

9	**Case No.:9/27/82-ALC4/2011**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda. The case transferred from DES-III on 29.11.2012. Hard copy sent to Deptt of Pharma on 29.9.2011 issued by DES-III and on 8.2.2013 issued by this section. Accordingly, the case is re-listed for 27.2.2013.

10	**Case No.:6/40/83-ALC1/2011**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:27.02.2013

Decision : Deferred the case for one week on 13.2.2013 for want of technical comments from Deptt. of C&PC(Chem.Div).

11	**Case No.:21/44/83-ALC1/2011**	Party Name:INDIAN TECHNOMAC CO LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510507112 03.11.2011	Defer Date:27.02.2013

Decision : Letter issued to ShriNaresh Kumar, Jt. Secretary, M/o Mines on 21.12.2012. Reminder to JS (M/o Mines) on 11.2.2013. Accordingly, the case is re-listed for 27.2.2013.

12	**Case No.:27/20/83-ALC1/2012**	Party Name:SREE RAYALASEEMA ALKALIES & ALLIED CHEMICALS LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Rejected**
	HQ File :01/83/050/00373/AM13/	RLA File :09/24/040/00520/AM12/	Lic.No/Date:0910052283 24.04.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 4/12/2012 issued by DIPP followed by reminder dated 8.1.2013 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

13	**Case No.:13/16/83-ALC1/2012**	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Rejected**
	HQ File :01/83/050/00298/AM13/	RLA File :05/24/040/00451/AM12/	Lic.No/Date:0510526439 31.05.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 4/12/2012 issued by DIPP followed by reminder dated 10.1.2013 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

14	**Case No.:25/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00650/AM13/	RLA File :17/24/040/00019/AM13/	Lic.No/Date:1710005017 11.06.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.1.2013. Accordingly, the case is re-listed for 27.2.2013.

15	**Case No.:20/20/83-ALC1/2012**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00366/AM13/	RLA File :07/21/040/00147/AM13/	Lic.No/Date:0710088934 15.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nildt. 31.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	As per application	As per application

Import Items

S.No.	Description of Item	Quantity
1	Relevant Plywood Lid fixed with steel Edge 1170 x 815 MM	Net to Net
2.	Relevant Ply wood half sleeve fixed with connectors/tongues/steel edge side: 1971 x 600 MM	Net to Net
3.	Relevant Ply wood base fixed with steel edge side: 1170 x 815 MM	Net to Net
4 to 6.	Relevant Pine wood as per application	Net to Net
7.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

16	**Case No.:49/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00674/AM13/	RLA File :17/24/040/00021/AM13/	Lic.No/Date:1710005026 21.06.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

17	**Case No.:50/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00675/AM13/	RLA File :17/24/040/00023/AM13/	Lic.No/Date:1710005028 21.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/78/2012-Chem.II dated 7.1.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Name Poliglicol –AAE-010 (PolyoxyethyleneAllyl Alcohol) (Appearance @ 20 deg C: Liquid)	1 Kg	Ethylene Oxide (Colourless Clear Liquid)	0.893 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	**Case No.:10/20/83-ALC1/2012**	Party Name:EUROSYNTEC CHEMICALS PVT. LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00356/AM13/	RLA File :03/94/040/00238/AM13/	Lic.No/Date:0310699610 22.06.2012	Defer Date:27.02.2013

Decision :D/L dated 31.12.2012 issued by DIPP. Reminder to firm on 12.2.2013 issued by this office. Accordingly, the case is re-listed for 27.2.2013.

19	**Case No.:18/20/83-ALC1/2012**	Party Name:GLASSTECH INDUSTRIES (INDIA)PVT.LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00364/AM13/	RLA File :03/94/040/00234/AM13/	Lic.No/Date:0310700037 28.06.2012	Defer Date:27.02.2013

Decision :D/L dated 6.11.2012 issued by DIPP. Reminder dated 18.12.2012 issued by this office. TA informed Committee that reply received by them. Accordingly, the case is re-listed for 27.2.2013..

20	**Case No.:22/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00368/AM13/	RLA File :10/24/040/00025/AM13/	Lic.No/Date:1010050229 28.06.2012	Defer Date:27.02.2013

Decision :R-listed for 27.2.2013.

21	**Case No.:23/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00369/AM13/	RLA File :10/24/040/00024/AM13/	Lic.No/Date:1010050230 28.06.2012	Defer Date:27.02.2013

Decision : Re-listed on 27.2.2013.

22	**Case No.:24/20/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00370/AM13/	RLA File :10/24/040/00026/AM13/	Lic.No/Date:1010050228 28.06.2012	Defer Date:27.02.2013

Decision : Re-listed for 27.2.2013.

23	**Case No.:28/20/83-ALC1/2012**	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00374/AM13/	RLA File :07/21/040/00244/AM13/	Lic.No/Date:0710089394 02.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nildt. 31.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	As per application	As per application

Import Items

S.No.	Description of Item	Quantity
1	Relevant Plywood Lid fixed with steel Edge 1203 x 1003 MM	Net to Net
2.	Relevant Ply wood base fixed with steel edge 1203 x 1003 MM	Net to Net
3.	Relevant Ply wood half sleeve fixed with connectors/tongues/steel edge side: 2192 x 655 MM	Net to Net
4 to 6.	Relevant Pine wood as per application	Net to Net
7.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

24	**Case No.:29/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00654/AM13/	RLA File :17/24/040/00025/AM13/	Lic.No/Date:1710005041 05.07.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

25	**Case No.:48/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00673/AM13/	RLA File :17/24/040/00028/AM13/	Lic.No/Date:1710005062 25.07.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

26	**Case No.:53/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00678/AM13/	RLA File :17/24/040/00029/AM13/	Lic.No/Date:1710005067 03.08.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.1.2013. Accordingly, the case is re-listed for 27.2.2013..

27	**Case No.:36/20/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Rejected**
	HQ File :01/83/050/00382/AM13/	RLA File :05/23/040/00160/AM13/	Lic.No/Date:0510531553 07.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 6/11/12 issued by DIPP followed by reminder dated 3.1.2013 issued by this office.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

28	**Case No.:38/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00665/AM13/	RLA File :17/24/040/00030/AM13/	Lic.No/Date:1710005070	Defer Date:27.02.2013

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			09.08.2012	

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

29	**Case No.:56/36/83-ALC1/2012**	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00681/AM13/	RLA File :15/24/040/00006/AM13/	Lic.No/Date:1510017264 22.08.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

30	**Case No.:37/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00662/AM13/	RLA File :17/24/040/00033/AM13/	Lic.No/Date:1710005073 27.08.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

31	**Case No.:39/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00664/AM13/	RLA File :17/24/040/00034/AM13/	Lic.No/Date:1710005074 27.08.2012	Defer Date:27.02.2013

Decision : Re-listed for 27.2.2013 for want of comments from Deptt. of C&PC(Chem.Div).

32	**Case No.:40/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00665/AM13/	RLA File :17/24/040/00031/AM13/	Lic.No/Date:1710005071 27.08.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

33	**Case No.:42/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00667/AM13/	RLA File :17/24/040/00032/AM13/	Lic.No/Date:1710005072 27.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/78/2012-Chem.II dated 7.1.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Product-8602 (Polyoxyethylene Fatty Amine) (Yellow to light brown liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.295 Kg
		2. Coco Amine (Appearance: Flakes)	0.705 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

34	**Case No.:5/31/83-ALC1/2012**	Party Name:INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00557/AM13/	RLA File :56/24/040/00015/AM13/	Lic.No/Date:5610001000 30.08.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

35	**Case No.:35/36/83-ALC1/2012**	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00660/AM13/	RLA File :07/24/040/00232/AM13/	Lic.No/Date:0710090507 30.08.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

36	**Case No.:51/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00676/AM13/	RLA File :09/24/040/00236/AM13/	Lic.No/Date:0910053764 11.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

37	**Case No.:22/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00647/AM13/	RLA File :09/24/040/00235/AM13/	Lic.No/Date:0910053784 12.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

38	**Case No.:27/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00652/AM13/	RLA File :09/24/040/00233/AM13/	Lic.No/Date:0910053780 12.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

39	**Case No.:43/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00668/AM13/	RLA File :09/24/040/00232/AM13/	Lic.No/Date:0910053781 12.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

40	**Case No.:52/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00677/AM13/	RLA File :09/24/040/00231/AM13/	Lic.No/Date:0910053782 12.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

41	**Case No.:54/36/83-ALC1/2012**	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:CaseDeferred**
	HQ File :01/83/050/00679/AM13/	RLA File :09/24/040/00234/AM13/	Lic.No/Date:0910053783 12.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

42	**Case No.:41/36/83-ALC1/2012**	Party Name:VIC INDUSTRIES,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00666/AM13/	RLA File :17/24/040/00037/AM13/	Lic.No/Date:1710005095 13.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

43	**Case No.:46/36/83-ALC1/2012**	Party Name:OREM ACCESS BIO. INC	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00671/AM13/	RLA File :09/24/040/00285/AM13/	Lic.No/Date:0910053798 13.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

44	**Case No.:47/36/83-ALC1/2012**	Party Name:OREM ACCESS BIO. INC	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00672/AM13/	RLA File :09/24/040/00286/AM13/	Lic.No/Date:0910053797 13.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

45	**Case No.:28/36/83-ALC1/2012**	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00653/AM13/	RLA File :17/24/040/00011/AM13/	Lic.No/Date:1710005102 14.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

46	**Case No.:34/36/83-ALC1/2012**	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00659/AM13/	RLA File :07/24/040/00245/AM13/	Lic.No/Date:0710090785 17.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 31.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

47	**Case No.:26/36/83-ALC1/2012**	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00661/AM13/	RLA File :07/24/040/00207/AM13/	Lic.No/Date:0710090770 17.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 22.1.2013 issued by M/o Steel (Dr. S.S. Tak, Jt. Industrial Adviser). Accordingly, the case is re-listed for 27.2.2013.

48	**Case No.:20/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00645/AM13/	RLA File :08/24/040/00188/AM13/	Lic.No/Date:0810115237 19.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

49	**Case No.:3/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00628/AM13/	RLA File :08/24/040/00222/AM13/	Lic.No/Date:0810115297 20.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

50	**Case No.:5/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00630/AM13/	RLA File :08/24/040/00223/AM13/	Lic.No/Date:0810115298 20.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

51	**Case No.:23/36/83-ALC1/2012**	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00648/AM13/	RLA File :30/24/040/00033/AM13/	Lic.No/Date:3010089212 21.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

52	**Case No.:7/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00632/AM13/	RLA File :08/24/040/00226/AM13/	Lic.No/Date:0810115341 24.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

53	**Case No.:30/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00655/AM13/	RLA File :17/24/040/00038/AM13/	Lic.No/Date:1710005103 24.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

54	**Case No.:57/36/83-ALC1/2012**	Party Name:KLJ ORGANIC LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00682/AM13/	RLA File :05/23/040/00221/AM13/	Lic.No/Date:0510335426 24.09.2012	Defer Date:27.02.2013

Decision : Hard Copy sent to Deptt. of C&PC(PC.Div) on 7.1.2013. Accordingly, the case is re-listed for 27.2.2013.

55	**Case No.:68/36/83-ALC1/2012**	Party Name:GSC, GLASS LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00693/AM13/	RLA File :05/23/040/00202/AM13/	Lic.No/Date:0510335439 24.09.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

56	**Case No.:32/36/83-ALC1/2012**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00657/AM13/	RLA File :31/83/040/00109/AM13/	Lic.No/Date:3110055879 25.09.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

57	**Case No.:1/28/83-ALC1/2012**	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00546/AM13/	RLA File :34/24/040/00092/AM13/	Lic.No/Date:3410035229 26.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to withdraw the case, as the authorization has been issued by RLA, Vadodara on repeat basis as per decision in M.No.15/2012 dated 11.7.2012.

58	**Case No.:55/31/83-ALC1/2012**	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00607/AM13/	RLA File :03/94/040/00545/AM13/	Lic.No/Date:0310710631 26.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/93/2011-PC.II dated 13.9.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Adhesive – Water Based (55% solid content)	1 Kg	1. Vinyl Acetate Monomer	0.1953 Kg
		2. 2-Ethyl Hexyl Acrylate	0.1108 Kg
		3. Hydroxy Ethyl Cellulose	0.0060 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

59	**Case No.:60/36/83-ALC1/2012**	Party Name:RUBAMIN LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00685/AM13/	RLA File :34/24/040/00141/AM13/	Lic.No/Date:3410035273 03.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2011-Ch.II dated 1.7.2011 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Zinc Oxide	1 Kg	Zinc Ash	0.892 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

60	**Case No.:63/36/83-ALC1/2012**	Party Name:RUBAMIN LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00688/AM13/	RLA File :34/24/040/00152/AM13/	Lic.No/Date:3410035274 03.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/46/2011-Ch.II dated 1.7.2011 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Zinc Oxide	1 Kg	Zinc Ash	0.892 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	**Case No.:58/36/83-ALC1/2012**	Party Name:KLJ ORGANIC LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00683/AM13/	RLA File :05/23/040/00254/AM13/	Lic.No/Date:0510336394 04.10.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.1.2013. Accordingly, the case is re-listed for 27.2.2013.

62	**Case No.:59/36/83-ALC1/2012**	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00684/AM13/	RLA File :05/23/040/00161/AM13/	Lic.No/Date:0510336399 04.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

63	**Case No.:2/36/83-ALC1/2012**	Party Name:AIMCO PESTICIDES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00627/AM13/	RLA File :03/94/040/00573/AM13/	Lic.No/Date:0310711821 05.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

64	**Case No.:4/36/83-ALC1/2012**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00629/AM13/	RLA File :03/94/040/00563/AM13/	Lic.No/Date:0310711822 05.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

65	**Case No.:33/36/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00658/AM13/	RLA File :17/24/040/00039/AM13/	Lic.No/Date:1710005106 05.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

66	**Case No.:6/36/83-ALC1/2012**	Party Name:GRAUER& WEIL (INDIA) LIMITED,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00631/AM13/	RLA File :03/94/040/00570/AM13/	Lic.No/Date:0310712187 09.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

67	**Case No.:8/36/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00633/AM13/	RLA File :03/94/040/00556/AM13/	Lic.No/Date:0310712209 09.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

68	**Case No.:9/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00634/AM13/	RLA File :08/24/040/00233/AM13/	Lic.No/Date:0810115675 09.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

69	**Case No.:10/36/83-ALC1/2012**	Party Name:DEVHARSH INFOTECH PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00635/AM13/	RLA File :03/94/040/00566/AM13/	Lic.No/Date:0310712230 09.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nildt. 31.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Thermal Coated paper self copy paper printed/unprinted in roll forms or not 50 to 150 GSM+/-10% (width of the roll less than 200 mm)	1 Kg

Import Items

S.No.	Description of Item	Quantity
1	Thermal coated paper in jumbo rolls (size 200 mm upto 800 mm) 50 to 150 GSM+/-10%	a) 1.02 Kg/Kg of export for printed Thermal Coated paper of exports. b) 1.005 Kg/Kg of export for not printed Thermal Coated paper of exports.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

70	**Case No.:11/36/83-ALC1/2012**	Party Name:INDO COLCHEM LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00636/AM13/	RLA File :08/24/040/00235/AM13/	Lic.No/Date:0810115676 09.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

71	**Case No.:18/36/83-ALC1/2012**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00643/AM13/	RLA File :08/24/040/00220/AM13/	Lic.No/Date:0810115689 09.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

72	**Case No.:65/36/83-ALC1/2012**	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00690/AM13/	RLA File :05/23/040/00271/AM13/	Lic.No/Date:0510336992 10.10.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 28.1.2013 issued by DIPP. Accordingly, the case is re-listed for 27.2.2013.

73	**Case No.:12/36/83-ALC1/2012**	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00637/AM13/	RLA File :03/94/040/00572/AM13/	Lic.No/Date:0310712506 11.10.2012	Defer Date:27.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

74	**Case No.:13/36/83-ALC1/2012**	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00638/AM13/	RLA File :03/94/040/00452/AM13/	Lic.No/Date:0310712693	Defer Date:27.02.2013

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			12.10.2012	

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

75	Case No.:21/36/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00646/AM13/	RLA File :03/95/040/00522/AM13/	Lic.No/Date:0310712857 16.10.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

76	Case No.:14/36/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00639/AM13/	RLA File :08/24/040/00252/AM13/	Lic.No/Date:0810115803 17.10.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

77	Case No.:24/36/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00649/AM13/	RLA File :10/24/040/00052/AM13/	Lic.No/Date:1010051551 17.10.2012	Defer Date:27.02.2013

Decision :Re-listed for 27.2.2013.

78	Case No.:11/40/83-ALC1/2012	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00748/AM13/	RLA File :03/94/040/00596/AM13/	Lic.No/Date:0310712951 17.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

79	Case No.:12/40/83-ALC1/2012	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00749/AM13/	RLA File :03/94/040/00595/AM13/	Lic.No/Date:0310712949 17.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

80	Case No.:16/40/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00753/AM13/	RLA File :03/94/040/00552/AM13/	Lic.No/Date:0310713013 17.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

81	Case No.:10/40/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00747/AM13/	RLA File :03/94/040/00533/AM13/	Lic.No/Date:0310713181 18.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

82	Case No.:64/36/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Approved
	HQ File 01/83/050/00689/AM13/	RLA File :05/23/040/00281/AM13/	Lic.No/Date:0510337548 19.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/36/2011-Ch.II dated 10.12.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins (K) (Chlorine content 61% - 65%)	1 Kg	1. Linear Alpha Olefins (C14-C18) 2. Chlorine 3. Tin Stabilizer 4. HM-HDPE Drums made of HM-HDPE Blowing Grade	0.390 Kg 1.11 Kg 0.010 Kg As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83	Case No.:67/36/83-ALC1/2012	Party Name:JJ PLASTALLOY PVT. LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00692/AM13/	RLA File :15/24/040/00007/AM13/	Lic.No/Date:1510017645 19.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

84	Case No.:27/40/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00764/AM13/	RLA File :03/94/040/00561/AM13/	Lic.No/Date:0310713243 19.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

85	Case No.:19/36/83-ALC1/2012	Party Name:COLORANT LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00644/AM13/	RLA File :08/24/040/00239/AM13/	Lic.No/Date:0810115858 22.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.12.2012. Accordingly, the case is re-listed for 27.2.2013.

86	Case No.:17/36/83-ALC1/2012	Party Name:SHITAL INDUSTRIES PVT LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00642/AM13/	RLA File :08/24/040/00254/AM13/	Lic.No/Date:0810115889 23.10.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

87	Case No.:44/36/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Approved
	HQ File 01/83/050/00669/AM13/	RLA File :10/24/040/00045/AM13/	Lic.No/Date:1010051610 23.10.2012	Defer Date:

Decision :The Committee considered the case as per agenda. The unutilized license surrendered by firm has been cancelled by Jt.DGFT, Cochin as informed vide their letter dated 30.1.2013. Hence, Committee decided to withdraw the case form agenda.

88	Case No.:18/40/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00755/AM13/	RLA File :03/94/040/00248/AM13/	Lic.No/Date:0310713631 25.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case may be re-listed on 27.2.2013.

89	Case No.:2/32/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00615/AM13/	RLA File :08/24/040/00189/AM13/	Lic.No/Date:0810115927 26.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.2.2013. Accordingly, the case is re-listed for 27.2.2013.

90	Case No.:78/36/83-ALC1/2012	Party Name:SATYAM POLY PLAST	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00695/AM13/	RLA File :13/24/040/00034/AM13/	Lic.No/Date:1310041432 29.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.2.2013. Accordingly, the case may be re-listed on 27.2.2013.

91	Case No.:3/32/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00616/AM13/	RLA File :08/24/040/00193/AM13/	Lic.No/Date:0810115989 30.10.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

92	Case No.:2/40/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Approved
	HQ File 01/83/050/00739/AM13/	RLA File :03/94/040/00651/AM13/	Lic.No/Date:0310713987 31.10.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2011-Ch.II dated 26.7.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Lubricating Oil Additive Fatty Alcohol (C12-C18) Terpolymer in Base Oil with 50% Non-Volatile Matter Solid content-50% Base Oil conent-50%	1 Kg	1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (C12-C18) 4. Relevant Base Oil	0.083 Kg 0.078 Kg 0.274 Kg 0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	Case No.:4/40/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00741/AM13/	RLA File :17/24/040/00045/AM13/	Lic.No/Date:1710005128 31.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

94	Case No.:5/40/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

95	Case No.:28/40/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00765/AM13/	RLA File :03/94/040/00653/AM13/	Lic.No/Date:0310713989 31.10.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

96	Case No.:31/36/83-ALC1/2012	Party Name:GUJARAT CHEMICALS	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00656/AM13/	RLA File :52/24/040/00031/AM13/	Lic.No/Date:5210039156 05.11.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

97	Case No.:19/40/83-ALC1/2012	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00756/AM13/	RLA File :03/94/040/00675/AM13/	Lic.No/Date:0310714268 05.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

98	Case No.:9/40/83-ALC1/2012	Party Name:HANJINCHEMICAL INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:CaseDeferred
	HQ File 01/83/050/00746/AM13/	RLA File :05/23/040/00317/AM13/	Lic.No/Date:0510338422 06.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

99	Case No.:25/40/83-ALC1/2012	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00762/AM13/	RLA File :03/94/040/00413/AM13/	Lic.No/Date:0310714530 07.11.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

100	Case No.:3/40/83-ALC1/2012	Party Name:KWALITY PHARMACEUTICALS PVT LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00740/AM13/	RLA File :12/24/040/00002/AM13/	Lic.No/Date:1210008411 08.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

101	Case No.:17/40/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00754/AM13/	RLA File :03/94/040/00657/AM13/	Lic.No/Date:0310714655 08.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

102	Case No.:21/40/83-ALC1/2012	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00758/AM13/	RLA File :03/95/040/00563/AM13/	Lic.No/Date:0310714662 08.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

103	Case No.:8/40/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00745/AM13/	RLA File :08/24/040/00159/AM13/	Lic.No/Date:0810116251 09.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

104	Case No.:24/44/83-ALC1/2012	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Approved
	HQ File 01/83/050/00833/AM13/	RLA File :03/95/040/00605/AM13/	Lic.No/Date:0310714785 09.11.2012	Defer Date:

Decision :The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/95/40/605/AM13/143 dated 9/11/2012 has intimated that the licence has been issued on repeat basis under para 4.7.1 & 4.7.2 of HBP and decided to withdrawn the case.

105	Case No.:1/40/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Approved
	HQ File 01/83/050/00738/AM13/	RLA File :03/94/040/00647/AM13/	Lic.No/Date:0310715010 16.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/86/2008-Ch.II dated 17.10.2011 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Automate Red PBXF (Dye Content 60% - Solvent Red Dye) Synthetic Organic Dyes	1 Kg	1. Beta Naphthol 2. Heptene 3. Mix Toluidine 4. Aniline Oil 5. Sodium Nitrite 6. 2-Ethylhexylamine 7. Sodium Formate 8. Aromatic Solvent 150/200 (Heavy Duty Aromatic Solvent Naphtha)	0.196 Kg 0.088 Kg 0.225 Kg 0.063 Kg 0.198 Kg 0.104 Kg 0.188 Kg 0.400 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.:29/40/83-ALC1/2012	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00766/AM13/	RLA File :03/94/040/00648/AM13/	Lic.No/Date:0310715004 16.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013..

107	Case No.:14/40/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00751/AM13/	RLA File :03/95/040/00592/AM13/	Lic.No/Date:0310715360 21.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

108	Case No.:15/40/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00752/AM13/	RLA File :03/95/040/00612/AM13/	Lic.No/Date:0310715361 21.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

109	Case No.:6/44/83-ALC1/2012	Party Name:HIKAL LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00805/AM13/	RLA File :03/94/040/00608/AM13/	Lic.No/Date:0310715352 21.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

110	Case No.:20/40/83-ALC1/2012	Party Name:YASHO INDUSTRIES PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00757/AM13/	RLA File :03/95/040/00642/AM13/	Lic.No/Date:0310715593 23.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013..

111	Case No.:23/40/83-ALC1/2012	Party Name:D DECOR EXPORTS.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00760/AM13/	RLA File :03/94/040/00723/AM13/	Lic.No/Date:0310715611 23.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

112	Case No.:15/44/83-ALC1/2012	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Added
	HQ File 01/83/050/00814/AM13/	RLA File :03/94/040/00638/AM13/	Lic.No/Date:0310715617 23.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

113	Case No.:7/44/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00806/AM13/	RLA File :03/94/040/00718/AM13/	Lic.No/Date:0310715744 26.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

114	Case No.:24/40/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00761/AM13/	RLA File :03/94/040/00621/AM13/	Lic.No/Date:0310715818 27.11.2012	Defer Date:27.02.2013

Decision :As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 27.2.2013.

115	Case No.:18/44/83-ALC1/2012	Party Name:JYOTI CERAMIC INDUSTRIES PVT. LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00817/AM13/	RLA File :03/94/040/00603/AM13/	Lic.No/Date:0310715840 27.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

116	Case No.:28/44/83-ALC1/2012	Party Name:LUK PLASTCON LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00827/AM13/	RLA File :50/24/040/00013/AM13/	Lic.No/Date:5010001530 27.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

117	Case No.:5/44/83-ALC1/2012	Party Name:K PATEL CHEMO PHARMA PVT LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Approved
	HQ File 01/83/050/00804/AM13/	RLA File :03/94/040/00715/AM13/	Lic.No/Date:0310715929 29.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/37/2008-Ch.II dated 27.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Synthetic Organic Dyestuff – Cartazine Brilliant Yellow 6 GK Liquid/Basic Yellow 96 Liquid (CI.No.Basic Yellow 96)	1 Kg	1. 3(Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine) 2. P-Diethyl Amino Benzaldehyde	0.078 Kg 0.236 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

118	Case No.:8/44/83-ALC1/2012	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:Case Deferred
	HQ File 01/83/050/00807/AM13/	RLA File :03/94/040/00322/AM13/	Lic.No/Date:0310715875 29.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

119	Case No.:13/44/83-ALC1/2012	Party Name:A.M.TODDCOMPANY INDIA PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	Status:CaseDeferred
	HQ File 01/83/050/00812/AM13/	RLA File :03/94/040/00733/AM13/	Lic.No/Date:0310715937 29.11.2012	Defer Date:27.02.2013

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

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120	**Case No.:19/44/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00818/AM13/	RLA File :03/94/040/00637/AM13/	Lic.No/Date:0310715878 29.11.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/148/2011-Ch.II dated 26.6.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Galsoft SCG	1 Kg	1. Coconut Fatty Acid 2. Thionyl Chloride 3. Glycerine 4. Caustic Soda Lye 48%	0.174 Kg 0.103 Kg 0.066 Kg 0.150 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	**Case No.:31/40/83-ALC1/2012**	Party Name:RHODIA SPECIALTY CHEMICALS INDIA LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00768/AM13/	RLA File :03/95/040/00631/AM13/	Lic.No/Date:0310716060 30.11.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

122	**Case No.:9/44/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00808/AM13/	RLA File :03/94/040/00708/AM13/	Lic.No/Date:0310715961 30.11.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

123	**Case No.:10/44/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00809/AM13/	RLA File :03/94/040/00707/AM13/	Lic.No/Date:0310715960 30.11.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

124	**Case No.:14/44/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00813/AM13/	RLA File :03/94/040/01191/AM12/	Lic.No/Date:0310715956 30.11.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

125	**Case No.:22/40/83-ALC1/2012**	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00759/AM13/	RLA File :03/95/040/00635/AM13/	Lic.No/Date:0310716135 05.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 18.1.2013. Accordingly the case may be re-listed on 27.2.2013.

126	**Case No.:30/40/83-ALC1/2012**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00767/AM13/	RLA File :03/95/040/00609/AM13/	Lic.No/Date:0310716115 05.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 18.1.2013. Accordingly, the case is re-listed for 27.2.2013.

127	**Case No.:1/44/83-ALC1/2012**	Party Name:GRAUER& WEIL (INDIA) LIMITED,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00800/AM13/	RLA File :03/94/040/00755/AM13/	Lic.No/Date:0310716489 06.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

128	**Case No.:21/44/83-ALC1/2012**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00820/AM13/	RLA File :03/95/040/00284/AM13/	Lic.No/Date:0310716659 07.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

129	**Case No.:12/44/83-ALC1/2012**	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00811/AM13/	RLA File :03/95/040/00644/AM13/	Lic.No/Date:0310716770 10.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

130	**Case No.:20/44/83-ALC1/2012**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00819/AM13/	RLA File :03/94/040/00628/AM13/	Lic.No/Date:0310716794 10.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

131	**Case No.:24/44/83-ALC1/2012**	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00823/AM13/	RLA File :03/94/040/00670/AM13/	Lic.No/Date:0310716821 10.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

132	**Case No.:25/44/83-ALC1/2012**	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00824/AM13/	RLA File :03/94/040/00685/AM13/	Lic.No/Date:0310716856 10.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

133	**Case No.:26/44/83-ALC1/2012**	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00825/AM13/	RLA File :03/95/040/00649/AM13/	Lic.No/Date:0310716785 10.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

134	**Case No.:31/44/83-ALC1/2012**	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00830/AM13/	RLA File :03/94/040/00686/AM13/	Lic.No/Date:0310716835 10.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/30/2011-Ch.II dated 26.7.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
As approved by NC	-do-	As approved by NC	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

135	**Case No.:11/44/83-ALC1/2012**	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00810/AM13/	RLA File :03/94/040/00731/AM13/	Lic.No/Date:0310716888 11.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

136	**Case No.:4/44/83-ALC1/2012**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00805/AM13/	RLA File :13/24/040/00041/AM13/	Lic.No/Date:1310041580 12.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

137	**Case No.:2/44/83-ALC1/2012**	Party Name:NEELIKONFOOD DYES & CHEMICALS LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:CaseDeferred**
	HQ File :01/83/050/00801/AM13/	RLA File :03/95/040/00687/AM13/	Lic.No/Date:0310717121 13.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

138	**Case No.:22/44/83-ALC1/2012**	Party Name:VICTORY CHEMICALS	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00821/AM13/	RLA File :03/95/040/00638/AM13/	Lic.No/Date:0310717126 13.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/120/2011-Ch.II dated 26.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Calcium Hypophosphite	1 Kg	Hypophosphorous Acid 50%	1.937 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

139	**Case No.:30/44/83-ALC1/2012**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00829/AM13/	RLA File :03/94/040/00453/AM11/	Lic.No/Date:0310717108 13.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

140	**Case No.:32/44/83-ALC1/2012**	Party Name:DORF-KETAL CHEMICALS INDIA PVT LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00831/AM13/	RLA File :03/94/040/00776/AM13/	Lic.No/Date:0310717278 14.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

141	**Case No.:27/44/83-ALC1/2012**	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00826/AM13/	RLA File :03/95/040/00608/AM13/	Lic.No/Date:0310717485 18.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

142	**Case No.:6/40/83-ALC1/2012**	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00743/AM13/	RLA File :08/24/040/00322/AM13/	Lic.No/Date:0810117008 20.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.2.2013

143	**Case No.:7/40/83-ALC1/2012**	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00744/AM13/	RLA File :08/24/040/00332/AM13/	Lic.No/Date:0810117011 20.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

144	**Case No.:29/44/83-ALC1/2012**	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00828/AM13/	RLA File :03/94/040/00789/AM13/	Lic.No/Date:0310717796 20.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

145	**Case No.:23/44/83-ALC1/2012**	Party Name:PRAGATI GLASS PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00822/AM13/	RLA File :03/95/040/00741/AM13/	Lic.No/Date:0310717960 21.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.2.2013. Accordingly, the case is re-listed for 27.2.2013.

146	**Case No.:3/44/83-ALC1/2012**	Party Name:SALEEM AHMAD & SONS	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:CaseDeferred**
	HQ File :01/83/050/00802/AM13/	RLA File :33/24/040/00010/AM13/	Lic.No/Date:3310024865 24.12.2012	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

147	**Case No.:33/44/83-ALC1/2012**	Party Name:KLJ ORGANIC LTD.	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00832/AM13/	RLA File :05/23/040/00386/AM13/	Lic.No/Date:0510341628 26.12.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/36/2011-Ch.II dated 10.12.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins (K) (Chlorine content 61% - 65%)	1 Kg	1. Linear Alpha Olefins (C14-C18) 2. Chlorine 3. Tin Stabilizer 4. HM-HDPE Drums made of HM-HDPE Blowing Grade	0.390 Kg 1.11 Kg 0.010 Kg As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

148	**Case No.:35/44/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2012 30.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00834/AM13/	RLA File :17/24/040/00074/AM13/	Lic.No/Date:1710005212 24.01.2013	Defer Date:27.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly, the case is re-listed for 27.2.2013.

Date:08.02.2013
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

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